

## ANNUAL REPORT OF KERALA WAREHOUSING CORPORATION.

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy of the Annual Report of the Kerala Warehousing Corporation, Ernakulam for the year 1965-66 along with the Audited Accounts, under subsection (11) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7466: 66]

श्री मन् त्रि मन्त्रे : कृपया मन्त्रेय, मेरा ब्यवस्था का प्रश्न है ।

12.55 hrs.

RESIGNATION BY MEMBERS—  
contd.

Shri Tyagi: On a point of order, Sir.

Mr. Speaker: Now I will come to the points of order one by one, Shri Banerjee.

Shri S. M. Banerjee: Sir, you just now said that when a Minister resigns, under the Rules of Procedure of this House, he can make a statement. You have also said that since the Members have tendered their resignations they should not be here. May I invite your kind attention to rule 240 which says:—

"A member who desires to resign his seat in the House shall intimate in writing under his hand addressed to the Speaker, his intention to resign his seat in the House in the following form and shall not give any reason for his resignation." (Laughter)

I am reading the whole thing. Do not laugh. Then, it says:—

"As soon as may be, the Speaker shall, after he has received an

intimation in writing from a member under his hand resigning his seat in the House, inform the House that such and such a member has resigned his seat in the House."

Now, when you said that this Member had already resigned and he should not be in the House, you had not announced their resignation in the House.

Shri Ranga: That is the objection I had raised.

Shri S. M. Banerjee: So, my point of order is that unless you announce..... (Interruption)

Shri N. Dandekar (Gonda): He has announced.

Shri S. M. Banerjee: He has not. Yesterday he said about that. They have simply tabled their resignations. So, the Members are at liberty to be in the House and state the reasons for their resignations.

Mr. Speaker: This rule is intended for such circumstances when a Member sends his resignation letter and is not sitting in the House. In that case I have to announce it to the House for the information of Members. When the Member himself announces it and has come to tender it, the House sees it and I also announced it. I said that he has tendered his resignation. I have announced it. After that he has not right to remain in the House.

Shri Surendranath Dwivedy (Kendrapara): This particular rule, as has been read out to you, provides that he sends his resignation to you without assigning any reason and you announce to the House that he has resigned. There the matter ends. But here it is a peculiar situation. The Member himself is present here. He says, "I want to resign for these reasons" and you do not permit him to state what are the reasons for which he wants to resign. He hands over his resignation. You will take time to